

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Excise Appeal No. 40782/2017

(Arising out of Order-in-Appeal No.535/2016 (CXA-II) dated 30.12.2016 passed by the Commissioner of Central Excise (Appeals – II), Chennai)

Commissioner of GST & Central Excise

Chennai Outer Commissionerate
Newry Towers, 12th Main Road
Anna Nagar, Chennai – 600 040.

Appellant

Vs.

Godrej Efacec Automation & Robotics Ltd.

1, SIDCO Industrial Estate
Chennai – 600 098.

Respondent

APPEARANCE:

Smt. O.M. Reena, Authorized Representative for the Appellant
Shri M.N. Bharathi, Advocate for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)

Hon'ble Shri M. Ajit Kumar, Member (Technical)

FINAL ORDER NO. 40365/2025

Date of Hearing/Decision : 19.03.2025

Per P. Dinesha,

The revenue involved in this department's appeal is less than the monetary limit fixed in terms of Instructions contained in F. No. 390/Misc./163/2010-JC by CBIC dated 17.8.2011 as amended vide Instruction dated 6.8.2024.

2. In view of the above, the department's appeal is not maintainable and as such, the appeal is dismissed on monetary grounds and is disposed of accordingly.

(Order dictated and pronounced in open Court)

(M. AJIT KUMAR)
Member (Technical)

(P. DINESHA)
Member (Judicial)